

The following Ordinance which was promulgated by the Governor on the 30th July 2012 is hereby published for general information:—

TAMIL NADU ORDINANCE No. 8 OF 2012.

An Ordinance to amend the Tamil Nadu National Law School Act, 2012.

WHEREAS the Legislative Assembly of the State is not in session and the Governor of Tamil Nadu is satisfied that circumstances exist which render it necessary for him to take immediate action for the purposes hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor hereby promulgates the following Ordinance:—

1. (1) This Ordinance may be called the Tamil Nadu National Law School (Amendment) Ordinance, 2012.

Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu
Act 9 of
2012.

2. In section 11 of the Tamil Nadu National Law School Act, 2012, in the third proviso to sub-section (3), for the expression “sixty-five years”, the expression “seventy years” shall be substituted.

Amendment of
section 11.

30th July 2012

K. ROSAIAH,
Governor of Tamil Nadu.

EXPLANATORY STATEMENT.

At present the maximum age limit to hold the office of the Vice-Chancellor of the Tamil Nadu National Law School is sixty-five years. It is considered to raise the retirement age of the Vice-Chancellor so as to utilise the knowledge and experience gained by the academicians for the enrichment of legal education in the State. Accordingly, the Government have decided to amend the Tamil Nadu National Law School Act, 2012 (Tamil Nadu Act 9 of 2012) to raise the retirement age of the Vice-Chancellor from sixty-five years to seventy years on par with the retirement age of the Vice-Chancellor under the Central Universities Act, 2009 (Central Act 25 of 2009).

2. The Ordinance seeks to give effect to the above decision.

(By order of the Governor)

G. JAYACHANDRAN,
*Secretary to Government,
Law Department.*